

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-751(PB)/2019**

**IN THE MATTER OF:**

Mr. Rajeev Kumar Gupta

....Applicant/petitioner

Vs.

Mapsco Builders Pvt Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 27.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**

**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):-

Mr. Rakesh Kumar, Ms. Chetna Bisht, Advs.

For the Respondent(s):-

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**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 05.04.2019.

Process through all modes as well as dasti.

List the matter on 05.04.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**